

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B. A. No. 6254 of 2021

Rajesh Kumar @ Rajesh Prajapati ... Petitioner

Versus

The State of Jharkhand & Anr. ... Opposite Parties

**Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioner : Mr. Rajiv N. Prasad ,Adv.  
For the State : Mr. Rajneesh Vardhan ,Addl. P.P.

**02 / 07.09.2021**

Heard the parties through Video Conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects pointed out by the Stamp Reporter within two weeks after the lockdown is over.

In view of the personal undertaking given by learned counsel for the petitioner the defects pointed out by the Stamp Reporter are ignored for the present.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Barwadih P.S. Case No. 17 of 2021 registered under Sections 341, 323, 504, 506, 498A, 34 of the Indian Penal Code, Section 3/4 of Domestic Violence Act and Section 3/4 of Dowry Prohibition Act.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner being the husband of the opposite party no. 2, treated the opposite party no. 2 with cruelty in connection with demand of dowry. The learned counsel appearing for the petitioner submits that the allegations against the petitioner are all false and those allegations are general and omnibus in nature, hence, the petitioner be given the privilege of anticipatory bail.

Let notice be issued to Opposite Party No. 2. The petitioner is directed to file requisites of notice through both processes i.e. under registered post with A/D as well as through ordinary process within two weeks , failing which, this anticipatory bail

application shall stand dismissed without further reference to the Bench.

List this case on 23.11.2021.

Considering the submissions of the counsels and the fact as discussed above, I am inclined to pass an interim order of anticipatory bail to the petitioner provisionally till 23.11.2021. In case of the petitioner being arrested by the police on or before 23.11.2021, the petitioner shall be released on bail provisionally on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of the officer concerned in connection with Barwadih P.S. Case No. 17 of 2021 subject to the conditions laid down under section 438 (2) Cr. P.C.

**(ANIL KUMAR CHOUDHARY, J.)**

Smita/-